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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 987/96.

Date of Order: 24-8-98.

Between:

D.Raju Naidu.

Applicant.

and

1. The Divisional Railway Manager,
SE Rly, Waltair Division,
Visakhapatnam.
2. The General Manager,
SE Rly, Garden Reach, Calcutta.
3. Regional Employment Officer,
Employment Exchange,
Maharanieta, Visakhapatnam-2.
4. Union of India, rep. by
the Secretary, Railbhan, New Delhi.
5. The Railway Board, Rep. by its
Chairman,
Railbhan, New Delhi.

Respondents.

Counsel for the Applicant: Shri M.Kesava Rao.

Counsel for the Respondents: Mr.C.V.Malla Reddy, SC for Rlys.

Counsel for the State of A.P.L Shri P.Naveen Rao,

CORAM:

THE HON'BLE SHRI JUSTICE D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD : MEMBER(ADMN)

(Order per Hon'ble Shri H.Rajendra prasad :Member(A)

Heard Shri M.Kesava Rao for the applicant,
Shri C.V.Malla Reddy for the Respondents and Shri P.Naveen Rao
for the Govt.of A.P.(R-3).

The matter has been reconsidered on the basis of
the facts contained in the OA as well as in the counter affidavit.

38/9/98
TYPED BY

CHECKED BY

I COURT

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED 24-8-1998.

ORDER/JUDGMENT

M.A./R.A./C.A. No.

in

O.A. No.

T.A. No.

643/97

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

alw OA 987/96

